



**The Letters Patent Providing for Sheriff Appointment (Tamil Nadu
Amendment) Act, 1983**

Act 6 of 1983

Keyword(s):

**Central Act Amendment, The Letters Patent Providing for Sheriff
Appointment Act**

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TAMIL NADU ACT NO. 6 OF 1983.*

THE LETTERS PATENT PROVIDING FOR SHERIFF
APPOINTMENT (TAMIL NADU AMENDMENT)
ACT, 1983

[Received the assent of the President on the 2nd March 1983, first published in the Tamil Nadu Government Gazette Extraordinary on the 4th March 1983 (Masi 10, Thunthubi, Thiruvallur District—2014).]

An Act to amend the Letters Patent providing for the appointment of Sheriff at Fort St. George or Madraspatnam bearing date the Twenty-sixth Day of December, One Thousand Eight Hundred.

WHEREAS it is expedient to amend the Letters Patent providing for the appointment of Sheriff at *Fort St. George* or *Madraspatnam* bearing date the Twenty-sixth Day of December, One Thousand Eight Hundred for the purpose hereinafter appearing ;

BE it enacted by the Legislature of the State of Tamil Nadu in the Thrity-fourth Year of the Republic of India as follows :—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Letters Patent providing for Sheriff Appointment Tamil Nadu Amendment) Act, 1983.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall be deemed to have come into force on the 19th December 1982.

Amendment
of Letters
Patent of
26th Decem-
ber, 1800.

2. In the Letters Patent providing for the appointment of Sheriff at *Fort St. George* or *Madraspatnam* bearing date the Twenty-sixth Day of December, One Thousand Eight Hundred, to the clause commencing with the portion "And We do further, for Us, Our Heirs, and Successors, grant, ordain and appoint, That the person who shall be Sheriff at *Fort St. George* or *Madraspatnam* " and ending with the portion "shall be committed to the custody of such Sheriff, by the said Supreme Court of Judicature

* For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette* Extraordinary, dated the 2nd February 1983, Part IV Section 1, page 40.

at *Madras*, or by the Chief Justice, or any of the said Puisre Justices of the said Court, respectively', the following proviso shall be added, namely:—

“Provided that the State Government may, instead of appointing a new Sheriff as aforeaid, direct, in public interest, by notification, that the same person may continue as Sheriff for a further period of one year.”.

3. (1) The Letters Patent providing for Sheriff Appointment (Tamil Nadu Amendment) Ordinance, 1982 (Tamil Nadu Ordinance 15 of 1982) is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Letters Patent providing for the appointment of Sheriff at *Fort St. George or Madraspatnam* bearing date the Twenty-sixth Day of December, One Thousand Eight Hundred, as amended by the said Ordinance shall be deemed to have been done or taken under the said Letters Patent as amended by this Act.